

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 68/MP/2017

Subject : Petition seeking setting aside/ quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.

Petitioner : D.B. Power (M.P.) Limited.

Respondent : PGCIL

Date of hearing : 25.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Deepak Khurana, Advocate, DB Power
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed *inter alia* seeking setting aside/ quashing of invocation and encashment by PGCIL of the Bank Guarantee furnished by the petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and for consequent direction to PGCIL to reimburse the amount of the said Bank Guarantee along with interest to the petitioner.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent.

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately. The respondent was directed to file its reply by 30.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 25.7.2017. The Commission directed the parties that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 22.8.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**